CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 2035/2017

New Delhi, this the 2nd day of June, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Ms. Praveen Mahajan, Member (A)

Gyaneshwar Jha
Age – 48 years,
Working as Master (PGT), Group 'B'
S/o Sh. Kamal Prasad Jha,
R/o Qr. No. – 188, Sector 3-D,
Bokaro Steel City,
Jharkhand – 827 003.

... Applicant

(By Advocate : Shri Avijit Singh)

Versus

- Kendriya Vidyalaya Sangathan Through Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110 016 (India).
- Sainik School Tilaiya,
 Through
 Joint Secretary (Trg. & CAO),
 E-Block, Dalhousie Road,
 Sainik School Society,
 Ministry of Defence,
 Delhi 110 011.

... Respondents

(By Advocate: Shri S. Rajappa)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant and Shri S. Rajappa, who appears on behalf of the respondents on advance notice.

- 2. The applicant, who is working as Master (PGT) with the respondent KVS, filed the O.A. seeking the following relief(s):
 - "8.1 To call for records relating to the Application of the Applicant, through proper channel, as Assistant Master (TGT), after completing almost 8 years 6 months and 17 days, and the action taken by the Respondents on various representations made by the Applicant for counting his service of 8 years 6 months and 17 days with the Respondent No.1, and on a consideration of the averments made in the instant Application, to direct the Respondents to give complete effect to the counting of the said period of service with the Respondent No.1, the pro-rata pensionary benefits of which period have already been remitted to the Respondent No.1, and to make the necessary entries in the service book of the Applicant and to do all else which may be necessary;
 - 8.2 To direct the Respondent to redress the pay anomaly of the Applicant by fixing the pay of the Applicant at Rs.18150/-(13350 + 4800), w.e.f. 01.01.2006 at the 6th CPC pay scales;
 - 8.3 To direct the Respondents to provide protection of pay to the Applicant by fixing his pay at the basic pay of Rs.7100/-w.e.f. 22.03.2005;
 - 8.4 Allow the present OA with costs."
- 3. It is seen that the applicant made number of representations ventilating his grievances including Annexure A-1 to the respondents. The respondents have informed him that his claim is

being examined and decision of the Competent Authority will be informed in due course of time.

4. In the circumstances and in view of the stand taken by the respondents vide Annexure A-1, dated 27.04.2017, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to take a final view on the claim of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(PRAVEEN MAHAJAN)
MEMBER (A)

(V. AJAY KUMAR) MEMBER (J)

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